

ITEM NO.53

COURT NO.6

SECTION II-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Crl.) No(s).15122/2023

(Arising out of impugned final judgment and order dated 18-10-2023  
in BA No.7797/2023 passed by the High Court of Kerala At Ernakulam)

XXX

Petitioner(s)

VERSUS

M. J. JOHNSON &amp; ORS.

Respondent(s)

IA No. 242335/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 255125/2023 - EXEMPTION FROM FILING O.T.

IA No. 242336/2023 - EXEMPTION FROM FILING O.T.

IA No. 255124/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 254880/2023 - VACATING STAY)

Date : 22-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. V Chitambaresh, Sr. Adv.  
Mr. Jogy Scaria, AOR  
Mrs. Beena Victor, Adv.  
Mr. C Govind Venugopal, Adv.  
Mr. Vivek Guruprasad Ballekere, Adv.  
Ms. M Priya, Adv.  
Mr. Ashwani Kumar Soni, Adv.

For Respondent(s) Mr. R. Basant, Sr. Adv.  
Mr. John Mathew, AOR  
  
Mr. Harshad V. Hameed, AOR  
Mr. Dileep Poolakkot, Adv.  
Mrs. Ashly Harshad, Adv.  
Mr. Shivam Sai, Adv.

UPON hearing the counsel the Court made the following

**O R D E R**

The counter affidavit filed by the State is perused which indicates that the accused had issued a cheque to the rape victim

and in fact the said cheque has been encashed. According to the State's perception, this indicates the involvement of the accused with the offence.

2. Be that as it may, the anticipatory bail granted by the High Court on 18.10.2023 was stayed by this Court on 01.12.2023. We are however informed that the respondents are not yet arrested. Mr. Harshad V. Hameed, learned counsel appears for the State of Kerala and he seeks time for instructions.

3. Noting the above, the matter stands deferred by four weeks.

(DEEPAK JOSHI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR